COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO 358 OF 2018 & IA NOS. 1273 & 1274 OF 2018

Dated: 17th December, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member

Hon'ble Mr. Ravindra Kumar Verma, Technical Member

Versus

In the matter of:

GRIDCO LimitedAppellant(s)

M/s. Vedanta Limited & OrsRespondent(s)

Counsel for the Appellant(s) : Mr. R.K. Mehta

Ms. Himanshi Andley

Counsel for the Respondent(s) : Mr. Sanjay Sen, Sr. Adv.

Mr. Hemant Singh Mr. Nishant Kumar

Ms. Jyotsna Khatri for R-1

Mr. Rutwik Panda Mr. G. Umapathy

Mr. Anshu Malik for R-6

Mr. Soumyajit Pani for State of Odisha

ORDER

(IA No. 1274 of 2018 – for impleadment)

For the reasons set out in the accompanying affidavit, IA No. 1274 of 2018 for impleadment is allowed. Learned counsel for the appellant is directed to file amended memo of parties within one weeks' time i.e. on or before 02.01.2019. The application is disposed of.

List the matter on <u>23.01.2019</u>.

(Ravindra Kumar Verma)
Technical Member

(Justice N.K. Patil) Judicial Member

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